

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH: 'B' NEW DELHI**

**BEFORE SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER  
AND  
SHRI YOGESH KUMAR US, JUDICIAL MEMBER**

**I.T.A. No. 1139/DEL/2018 (A.Y 2008-09)**

Shravan Kumar Mohta, Prop. M/s. Ess Ess Enterprises, H. No. 2776A, Housing Board Colony, Sector : 3, Faridabad - 121 004.  <b>PAN No. AIXPM8923F</b>  <b>(APPELLANT)</b>	Vs.	Income Tax Officer,  Ward : 2 (3)  Faridabad.  <b>(RESPONDENT)</b>
-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------	-----	--------------------------------------------------------------------------------------

<b>Assessee by :</b>	<b>Shri Alok Kumar Gupta, C. A.;</b>
<b>Department by:</b>	<b>Shri Sumit Kumar Verma, Sr. D. R.;</b>

<b>Date of Hearing</b>	<b>22.09.2022</b>
<b>Date of Pronouncement</b>	<b>22.09.2022</b>

**ORDER**

**PER YOGESH KUMAR US, JM**

1. This appeal is filed by the assessee for assessment year 2008-09 against the order of the Id. Commissioner of Income Tax (Appeals), Faridabad, dated 27.12.2017.
2. At the time of hearing the Id. Counsel for the assessee submitted that the assessee has opted to settle the dispute involved in the

impugned appeal under The Direct Tax Vivad Se Vishwas Scheme, 2020 and filed Form No. 5 issued under the Scheme. Therefore, submitted that the appeal may be allowed to be withdrawn.

3. The ld. DR also agreed with the above contentions.

4. Keeping in view the aforesaid facts, present appeal is hereby dismissed with liberty to get it restored by the assessee in case dispute is not settled as per scheme. The Revenue has no objection with regard to the aforesaid caveat. Consequently, the present appeal is dismissed, as withdrawn.

Order pronounced in the open court on : **22/09/2022**.

**Sd/-**  
**( SHAMIM YAHYA )**  
**ACCOUNTANT MEMBER**

**Sd/-**  
**(YOGESH KUMAR US)**  
**JUDICIAL MEMBER**

Dated : 22/09/2022

*\*MEHTA\**

Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT (Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT NEW DELHI

Draft dictated	22.09.2022
Draft placed before author	22.09.2022

Approved Draft comes to the Sr.PS/PS	22.09.2022
Order signed and pronounced on	22.09.2022
File came to P.S.	22.09.2022
File sent to the Bench Clerk	22.09.2022
Date on which file goes to the AR	
Date on which file goes to the Head Clerk.	
Date of dispatch of Order.	
Date of uploading on the website	